

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 511/TT/2020

Subject	:	Revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for three assets under “Kaiga-Narendra Transmission System” in the Southern Region.
Date of Hearing	:	22.6.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Karnataka Power Transmission Corporation Ltd. and 17 others
Parties present	:	Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets forming part of the combined elements under “Kaiga-Narendra Transmission System” in the Southern Region:
Asset-I: 400 kV D/C Kaiga-Narendra Transmission Line;
Asset-II: 400/220 kV Sub-station at Narendra with 1x315 MVA transformer; and
Asset-III: 2nd 315 MVA Auto Transformer at Narendra Sub-station;
 - b. Assets-I and II were declared under commercial operation on 1.11.2005, and that Asset-III on 1.9.2006. The subject assets were combined during 2009-14 period.
 - c. The revision of transmission tariff is claimed on account of change in Interest on Loan (IoL) and Interest on Working Capital to the extent of revision in IoL and



maintenance spares in terms of judgments of APTEL dated 22.1.2007 and dated 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 for 2004-09 period and consequent revised transmission tariff of 2009-14 period, truing up of 2014-19 period and determination of tariff for 2019-24 period.

- d. The tariff in respect of the subject transmission assets for 2009-14 period was trued-up and tariff of 2014-19 tariff period was determined by the Commission vide order dated 8.1.2016 in Petition No. 212/TT/2014.
 - e. Truing-up of tariff for 2014-19 period and determination of tariff for 2019-24 period is claimed in the instant petition based on the admitted capital cost vide order dated 8.1.2016 in Petition No. 212/TT/2014.
 - f. No Additional Capital Expenditure is claimed for 2014-19 and 2019-24 tariff periods.
 - g. Information sought through Technical Validation letter was filed vide affidavit dated 30.3.2021.
 - h. No reply has been received from any of the Respondents.
3. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

